

29.2.2016

For Applicant: Sri Amit Verma for Sri A. Moin
 For Respondents: Sri D.C. Tripathi.

Learned counsel for the respondents has categorically submitted that in the Writ petition the pleadings have been exchanged between the parties and the respondents have also moved an application for grant of interim relief and the same is listed today at sl. No. 3 in Court no. 2 before the Hon'ble High Court. He has also annexed a copy of cause list alongwith the affidavit filed today. Under such circumstances, two weeks time is given to the respondents to file compliance affidavit.

List on 30.3.2016.

J. Ch

(Ms. Jayati Chandra)
 Member (A)
 Girish/-

VRG. And
 (Navneet Kumar)
 Member (J)

O.R.

M.P. No. 415/16
 application for
 grant of time
 for compliance
 of the order &
 M.P. No. 416/16
 (Taking affidavit)
 has been filed.

Via
 29.2.16

CCP 85/2015
 In O.A. 05/2010

30.03.2016
Hon'ble Mr. Navneet Kumar, Member (J),

No DB is available today. As such, list this case on 04.05.2016.

VRG. And
 Member (J)

4.5.2016

CCP 85/2015 In O.A. 05/2010

Hon'ble Shri Navneet Kumar, Member (J)
Hon'ble Ms. Jayati Chandra, Member (A)

O.R.

No compliance
 affidavit has
 been filed.

Via
 28.3.16

Appl: Sri A. Moin is on adjournment.
 Resp: Sri D.C. Tripathi.

Sri D.C. Tripathi appearing on behalf of the respondents filed a copy of the order dated 06.04.2016 passed in writ petition no. 1831 (SB)/2014 through which the Hon'ble High court passed the following orders:

"A supplementary affidavit filed on behalf of the petitioners and reply to the supplementary affidavit filed on behalf of the respondent no.1 are taken on record.

List after ten days.

Learned counsel for the respondent no. 1 will indicate the procedure of deposition of money by an account holder on the next date.

The contempt proceedings before the Tribunal shall stand deferred in view of fact that the hearing is going on in the matter."

Considering the submissions made by the learned counsel for the parties and the order passed by the Hon'ble High Court and arguments advanced by the learned counsel for the respondent that the Hon'ble High Court deferred the contempt proceedings pending before this Tribunal as such the contempt petition is dismissed and notices issued to the respondents stands discharged. Parties are at liberty to get the present contempt petition revive after the disposal of the W.P.

J. Ch
 Member (A)

VRG. And
 Member (J)

JNS

*Copy of order
 filed on 05.05.2016
 Dated 06.05.2016*